

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**Cr. M.P. No.1770 of 2021**

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1. Bibhuti Prasad Singh		
2. Anita Devi		
3. Ruchi Kumari @ Ruchi Singh	...	Petitioners
	Versus	
The State of Jharkhand	...	Opposite Party

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**CORAM: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY**

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For the Petitioners	: Mr. Anil Kr. Sinha, Advocate
For the State	: Mr. Praveen Kr. Appu, Addl.P.P.

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**Order No.02 Dated- 10.09.2021**

Heard the parties through video conferencing.

This criminal miscellaneous petition has been filed by the petitioners with a prayer for modification of the order dated 23.03.2021 passed in A.B.A. No.869 of 2021.

It is submitted by the learned counsel for the petitioners that vide order dated 23.03.2021 passed in A.B.A. No.869 of 2021, the petitioners were directed to surrender before the court below within six weeks. It is next submitted that as the petitioners were out of Ranchi and suffering from fever and could not come to Ranchi due to pandemic COVID-19, hence, they could not surrender within the stipulated time. It is further submitted that now the petitioners are ready and willing to surrender before the learned court below and unless six weeks' extension is granted to them, they will be highly prejudiced. Hence, it is submitted that the time period for the petitioners to surrender before the court below in terms of the order dated 23.03.2021 passed in A.B.A. No.869 of 2021 be extended by six weeks from the date of this order.

Considering the aforesaid submission of the learned counsel for the petitioners, the prayer for extension of time for the petitioners to surrender in the court below in terms of the order dated 23.03.2021 passed in A.B.A. No.869 of 2021 is extended by six weeks from the date of this order. The order dated 23.03.2021 passed in A.B.A. No.869 of 2021 is modified by directing the petitioners to surrender within six weeks from the date of this order in terms of the order dated 23.03.2021 passed in A.B.A. No.869 of 2021.

The order dated 23.03.2021 passed in A.B.A. No.869 of 2021 is modified to the aforesaid extent only.

This criminal miscellaneous petition is disposed of accordingly.

**(Anil Kumar Choudhary, J.)**